

(c) whenever an individual foreign missionary has come to the notice for undesirable activities, he has been asked to leave the country. Where there has been a violation of any law suitable action has been taken under the provisions of that law.

नवम्बर, 1969 में हुई राष्ट्रीय एकता परिषद् की बैठक में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों का प्रतिनिधित्व

*703. श्री राम चरण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय एकता परिषद् की 3 और 4 नवम्बर, 1969 को दिल्ली में हुई बैठक में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों का कोई प्रतिनिधि नहीं था ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या यह भी सच है कि उक्त बैठक के समय कुछ हरिजन संगठनों ने बैठक में अपने प्रतिनिधित्व की मांग की थी ; और

(घ) यदि हां, तो इस बारे में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख) इन तारीखों को राष्ट्रीय एकता परिषद् की कोई बैठक नहीं हुई । किन्तु साम्प्रदायिक हिंसा के विरुद्ध सभी राजनीतिक दलों द्वारा संयुक्त मामूहिक अभियान के लिए निश्चित उपायों का निर्णय करने के लिए म्यायी समिति के 16 अक्टूबर, 1969 के निर्णय के अनुसार राष्ट्रीय एकता परिषद् द्वारा 3 और 4 नवम्बर, 1969 को एक सर्वदलीय सम्मेलन आयोजित किया गया । अतः उसके उद्देश्यों के अनुरूप सम्मेलन में आमन्त्रित व्यक्तियों का दो संगठनों

को छोड़कर, निर्वाचन आयोग द्वारा राज्य अथवा राष्ट्रीय दलों के रूप में मान्यता दिये गये दलों तक सीमित, मुस्लिम समुदाय के दृष्टिकोण को पर्याप्त प्रतिनिधित्व देने के लिए चयन किया गया था ।

(ग) यद्यपि सम्मेलन की मांगों का कोई औपचारिक मांग-पत्र पेश नहीं किया था तथापि एक हलका प्रदर्शन किया गया था ।

(घ) सर्वदलीय सम्मेलन द्वारा जारी किये गये बयान की एक प्रति सदन के सभा पटल पर रखी गयी है । [प्रन्थालय में रखा गया । देखिये संख्या LT 2431/69]

Setting up of a Police Commission to Modernise Police Force.

*704. SHRI LOBO PRABHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the last Police Commission having been set up 67 years ago, Government propose to set up a Police Commission to modernise the police force, in all the States, as it is proposed to do in Tamil Nadu;

(b) whether the Commission would consider the minimum qualification of High School for constables and a salary accordingly related, from savings which could be anticipated by reduction in numbers; and

(c) since the Centre is reported to be sharing in the cost of modernisation in Tamil Nadu, the reasons why it will not do so in all States, at least in respect of providing vehicles, including loans and grants for motor cycles to Station House Officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Since police is a State subject, the respective State Governments consider the need and, if necessary, take steps to set up Police Commissions for going into matters relating to their police.

(c) With a view to providing necessary impetus and assistance to the State Governments for modernising their police forces in the spheres of communications, investigation, traffic control, etc., the Government of India have introduced a scheme of loan-cum-grant assistance to State Governments from the current financial year. Such assistance is available to all the State Governments.

Terminal Building at Calcutta

*705. SHRI BENI SHANKAR SHARMA:

SHRI D. N. PATODIA:

SHRI ISHAQ SAMBHALI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) when the new Terminal Building at Calcutta is likely to be completed and commissioned;

(b) whether the new building will be equipped with most up-to-date and sophisticated instruments to receive the most modern planes with the same ease and efficiency as any other best air-port in the world;

(c) the cost of the building when completed;

(d) whether similar facilities are proposed to be created in other airports dealing with the foreign air traffic;

(e) if so, the details of the plans that have been drawn up by Government in this regard; and

(f) when work on each is likely to commence?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The building is expected to be commissioned in January 1970.

(b) Yes, Sir. Provision has been made for baggage conveyor belts, passenger lifts and escalators. Ultimately, aerobridges providing direct

access from the aircraft to the terminal building will be installed.

(c) About Rs. 2 crores.

(d) to (f). Modifications to the existing terminal buildings at Delhi, Bombay and Madras airports, have been approved, which include provision for installation of baggage conveyor belts. Later, new terminal complexes are proposed to be developed at Delhi, Bombay and Madras airports. Construction of a new terminal building for domestic traffic at Calcutta airport at a later date is also envisaged. The new terminal complexes so developed will provide essential modern facilities for quick handling of passengers and baggage.

Complaints from Members of Parliament against Officers of I.A.C.

*706. SHRI MADHU LIMAYE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received complaints from Members of Parliament about an officer of the I.A.C. whose services were loaned to an African country and who was found by that country's Government guilty of corruption and misbehaviour;

(b) whether a complaint has also been received about the General Manager of the I.A.C.;

(c) if so, the nature of those two complaints; and

(d) the action taken by Government thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir. The Hon'ble Member had himself written to me in this regard.

(c) The complaints were that (i) an officer of Indian Airlines had been given promotion although he had been involved in cases of corruption while on deputation with a foreign Airline and (ii) that the top ranking officers of Indian Airlines.